

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 12
TO BE ANSWERED ON 29.11.2021**

SOCIAL SECURITY SCHEME

12. SHRI MANICKAM TAGORE B.:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that the Government is considering implementing the Code on Social Security, 2020 and bringing a large number of workers under the ambit of social security schemes;**
- (b) if so, the details thereof;**
- (c) whether it is also true that the Government has held discussions with Employees' State Insurance Corporation and other stakeholders;**
- (d) whether it is also a fact that the rules framed under the Act have not been notified; and**
- (e) whether it is also a fact that the Government has not been able to commit to the deadline for implementation of the Code on Social Security, 2020?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) & (b): The Code on Social Security, 2020, provides for social security benefits for all workers including in unorganized sectors as well as gig and platform workers. Some of the new provisions envisaged in the Code are as under:

- (i) Establishes a Social Security Fund for formulating schemes for welfare of the unorganised workers, gig workers and platform workers.**

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(ii) The gig worker and the platform worker have been defined for the purpose of formulating schemes to provide social security benefits. Social security schemes can be formulated from the contribution of aggregators and the other sources can include funds from the Central and State Governments.

(iii) Applicability of Employees' State Insurance Corporation has been extended pan-India, i.e., to all districts in the country.

(iv) Employees' State Insurance Corporation coverage on voluntary basis for establishments having less than 10 employees has been introduced. Further, benefits under Employees' State Insurance Corporation can also be made applicable to an establishment which carries on hazardous or life threatening occupation as notified by the Central Government, in which even a single employee is employed.

(v) The Central Government may extend benefits to unorganised workers, gig workers and platform workers and the members of their families through Employees' State Insurance Corporation or Employees' Provident Fund Organization.

(c): Prior to the enactment to the Code on Social Security, 2020; consultations were carried out by the Government with all the stakeholders, including Employees' State Insurance Corporation.

(d) & (e): "Labour" is in the Concurrent List of the Constitution and under the Labour Codes, rules are required to be framed by the Central Government as well as by the State Governments. The Central Government has pre-published the Code on Social Security (Central) Rules, 2020 and the Code on Social Security (Employee's Compensation) (Central) Rules, 2021 for public consultation. The Central Government is pursuing with the State Governments to frame the Rules under all four Codes.